

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

C. P. NO. 64(ND)16  
CA. NO.

**CORAM:**

**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2016 AT 10.30 A.M**

**NAME OF THE COMPANY:** M/s. Princep Trade & Finance Pvt. Ltd. & ors. V/s. M/s. BRL  
Finlease Ltd. & Ors.

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Rishi Soori	Adv.	Respondents	}
2.	Easha Kadian	Adv.		

**Common Order**

Learned counsels for both the parties confirm that mediation is in progress and the matter is likely to be settled. The next date for mediation is fixed for 23<sup>rd</sup> July, 2016.

2. Interim orders to continue.
3. It is being made abundantly clear that should the settlement not go through, the respondents should file their reply and be ready to address arguments.
4. Re-notify this case on 29<sup>th</sup> August, 2016 at 10.30 a.m.

sd/-  
(Ina Malhotra)  
Member Judicial

sd/-  
(R. Varadharajan)  
Member Judicial